

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1643 — of 2026/RG/LP

Dated: 16 — .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Aadil Manzoor
S/O Manzoor Ahmad Ganaie
R/O Shartpora Hyhama Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-434-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31172-79 /RG/LP

Dated: 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Manzoor, Advocate**
.....for information and necessary action.

Mujtaba
13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1644 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Aamina Nazir

D/O Nazir Ahmad Dar

R/O New Bus Stand Zargar Mollaha Tehsil Handwara District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-435-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31180-87 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aamina Nazir**, Advocate
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1645 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Adfar Jan

D/O Gulam Mohmad Malik

R/O Irfan Colony Sector C, Natipora Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-436-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31100-95 /RG/LP

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Adfar Jan, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1646 - of 2026/RG/LP

Dated: 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Adnaan Aslam Bhat
S/O Mohammad Aslam Bhat
R/o Bhat Mohalla Tengpora Tehsil Shelteng District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-437-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham 8

No: 31196-203 /RG/LP

Dated: 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnaan Aslam Bhat, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration
Sham 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1647 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Bashash Mahmood Wani
S/O Mahmood Ahmad Wani
R/O Gadiseer Tehsil Bijbehara District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-438-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/07/26
(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 31204-11 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bashash Mahmood Wani, Advocate**
.....for information and necessary action.

Mujtaba
13/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1648 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Bashir Ahmad Mir
S/O Sh.Gul Mir
R/O Warsun Tehsil Kralpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-439-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31218-19 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bashir Ahmad Mir, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1649 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Basit Ahmad Bachoo
S/O Mohammad Yousuf Bachoo
R/O Kathi Darwaza, Rainawari Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-440-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31220-27 /RG/LP

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Ahmad Bachoo, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1650 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Bisma Rahnan
D/O Abdul Rahman Dar
R/O Gampora Tehsil Beerwah District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-441-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
13/07/26

No: 31228-35/RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rahnan, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
13/07/26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1651 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Fazila Mushtaq
D/O Mushtaq Ahmad Nangroo
R/O Prichoo Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-442-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31236-43 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fazila Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1652 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Gulzar Hussain
S/O Anwar Ali
R/O Gound Minjee Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-443-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Stamp 8

No: 31244-51 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kargil**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Hussain, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration
Stamp 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1653 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Insha Maqbool
D/O Muhammad Maqbool Lone
R/O Kujjar Tehsil & District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-444-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Stamp

No: 31252-59/RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Maqbool, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Stamp

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1654 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Irteza Bashir
D/O Bashir Ahmad Dar
R/O Chicken Mohalla Sarnal Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-445-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Sham

No: 31260-67 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irteza Bashir, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
Sham

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1655 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Juhie Reyaz
D/O Reyaz Ahmad Ganie
R/O Mukhdum Tehsil Chitragam Kalan District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-446-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31260-75 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Juhie Reyaz, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1656 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Kamran Farooq
S/O Farooq Ahmad Bhat
R/O Baghi Rehmat Colony Bagh E Mehtab Tehsil Chanapora,
District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-447-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31276-83 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Farooq, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1657 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Khursheeda Bano
D/O Shams Ud Din Tass Gujar
R/O Pehlipora Malangam Tehsil Aloosa District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-448-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar, Administration

No: 31204-21 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khursheeda Bano, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar, Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1658 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mir Aasif Jaan
S/O Firdous Ahmad Mir
R/O Ward No.4, Iqbal Abad Tehsil Handwra District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-449-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31299-99 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Aasif Jaan, Advocate**
.....for information and necessary action.

Mujtaba
13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1659 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Muhammad Zakariya Bhat

S/O Abdul Majid Bhat

R/O House No.147, Vakeel Colony Brein Tehsil Khanyar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-450-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 31200-308 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhammad Zakariya Bhat, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1660 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Muskan Siddiqui
D/O Afaq Ahmad Siddiqui
R/O House No .64, Lane No .5, Firdousabad Batmaloo,
Tehsil Sadar District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-451-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31309-16 /RG/LP
31309-16

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Siddiqui, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1661— of 2026/RG/LP

Dated: —16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Muzamil Mubeen Koul
S/O Abdul Salam Koul
R/O Kulpora Tehsil & District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-452-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31317-24 /RG/LP

Dated: —16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Mubeen Koul, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1669 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Nighat Fayaz
D/O Fayaz Ahmad Mir
R/O Khundroo Achabal Tehsil & District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-453-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: B1325-32 /RG/LP

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Fayaz, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1663 of 2026/RG/LP

Dated: 016.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Rameez Raja Ganaie
S/O Khazir Mohammad Ganaie
R/O Shatpora Ganaie Mohalla Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-454-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31333-40 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Raja Ganaie, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1664 of 2026/RG/LP

Dated: 016.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Sabir Hassan
S/O Ak Mohammad Hussain
R/O Tumail Tehsil & District Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-455-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31340-40 /RG/LP

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kargil**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sabir Hassan, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1665 of 2026/RG/LP

Dated: — 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Sadaf Rashid
D/O Abdul Rashid Dar
R/O Jalalabad Tehsil Sopore District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-456-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31349-86 /RG/LP

Dated: — 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Rashid, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1666-of 2026/RG/LP

Dated: 016.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Sadiya Pervaiz
D/O Pervaiz Ahmad
R/O Gingal Tehsil Uri District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-457-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham 8

No: 31357-64/RG/LP

Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadiya Pervaiz, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration
Sham 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 16 67 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Sahil Bashir
S/O Bashir Ahmad Rather
R/O Mustafa Abad Pahroo Tehsil B.K Pora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-458-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31365-72 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Bashir, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1668 of 2026/RG/LP

Dated: 16.07.2026

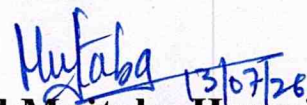
It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Sairaab Wani
S/O Shabir Ahmad Wani
R/o Namchibal Fathikadal Tehsil Srinagar South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-459-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

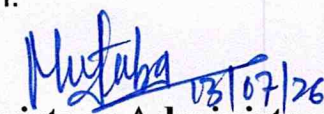

(Syed Mujtaba Hussain)
Registrar Administration

No: 31373-80 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sairaab Wani, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1669 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Seerath UI Nisa
D/O Mohd Anees Shah
R/O Mamoosa Tehsil Pattan District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-460-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Jam

No: 31381-88 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerath UI Nisa, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration
Jam

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1670 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Shafiya Ramzan
D/o Mohammad Ramzan Parray
R/O Dungdara New Colony Doulatpora,
Tehsil Kreeri District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-461-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31389-96 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafiya Ramzan**, Advocate
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1671 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Shaista Kouser
D/O Ahmed Din Lohar
R/O Gool Tehsil Gool District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-462-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31397-3144/RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Kouser, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1672 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Sheema Lateef
D/O Mohammad Lateef Chicken
R/O Alamder Colony Baghanndar Lasjan,
Tehsil Pantha Chowk District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-463-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 313405-12 /RG/LP

Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheema Lateef, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1673 of 2026/RG/LP

Dated: — 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Sheikh Muneeb Ul Islam
S/O Ghulam Nabi Sheikh
R/O Regipora Sheikh Mohalla Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-464-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31413-20 /RG/LP

Dated: — 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Muneeb Ul Islam, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1674- of 2026/RG/LP

Dated: -16- .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Showkat Ahmad Bhat
S/O Gh. Ahmad Bhat
R/O Monghama Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-465-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31421-28 /RG/LP

Dated: -16- .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1675 of 2026/RG/LP

Dated: — 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Syed Faiqa Sajad
D/O Syed Sajad Hussain
R/O Lal Bazar Botashah Mohalla Tehsil Eidgah District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-466-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31499-36 /RG/LP

Dated: — 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Syed Faiqa Sajad, Advocate
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: —1676 of 2026/RG/LP

Dated: —16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Syed Wajahat Jeelani
S/O Syed Jeelani Shah
R/O Ranipora Brah Tehsil Shangus District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-467-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31437-44 /RG/LP

Dated: —16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Wajahat Jeelani, Advocate**
.....for information and necessary action.

Mujtaba
13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1677 of 2026/RG/LP

Dated: — 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Sabia Hamid
D/o Abdul Hamid
R/O Zaldagar Tehsil South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-468-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31445-32 /RG/LP

Dated: — 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabia Hamid, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1678 of 2026/RG/LP

Dated: — 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Sumaira Akbar
D/O Mohammad Akbar Ganie
R/O Kenihama Tehsil B.K Pora District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-469-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31453-60 /RG/LP

Dated: — 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaira Akbar, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1679 of 2026/RG/LP

Dated: -16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Tazeen Khan
D/O Abdul Rouf Khan
R/o House No.5, Lane No.1st Azad Basti Natipora,
Tehsil Chanapora District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-470-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31461-68 /RG/LP

Dated: -16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tazeen Khan, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1680- of 2026/RG/LP

Dated: 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Zubair Farooq Koka
S/O Farooq Ahmad Koka
R/O Batpora Naina Tehsil Litter District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-471-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 13/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31469-76/RG/LP

Dated: 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Farooq Koka, Advocate**
.....for information and necessary action.

Mujtaba 13/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1690 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Afsana Mahroof

D/O Shri Mohammed Mahroof

R/O Hayatpura Manjakote Rajouri, Tehsil Manjakote, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-472-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31557-64 /RG/LP

Dated: 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afsana Mahroof, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1692 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Anjali Sharma
D/O Shri Gopal Dass
R/O Parsoo, Daran, Kirmoo, Kermium, Village Parsoo, Ramnagar Tehsil
Ramnagar, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-473-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31565-72 RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Sharma, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1693 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Anu Kumari
D/O Shri Gian Chand
R/O Ward No. 65, Machllian, Nagbani, Mohalla Nagbani, Tehsil North
Jammu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-474-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/7/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31573-86 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Kumari**, Advocate
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1694 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Archana Gupta

D/O Shri Ashwani Gupta

R/O House No. 201, Sector 7, Channi Himmat, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-475-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 31501-88 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Archana Gupta, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1695 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Askandha

D/O Shri Kuldeep Singh Jasrotia

**R/O Near Govt. Hr. Sec. School, Ward No. 3, Village Barwal, Tehsil &
District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-477-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31589-96 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Askandha, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1696 of 2026/RG/LP

Dated: 16.07.2026

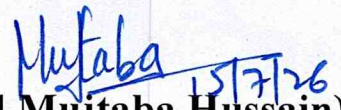
It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Faika Choudhary
D/O Shri Abdul Latief
R/O Tuli, Chassana, Reasi, Village TuliChassana, Tehsil Chassana and
District Reasi.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-478-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

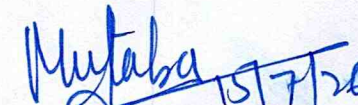
By Order


(Syed Muftaba Hussain)
Registrar Administration

No: 31597-604 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faika Choudhary, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1697 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Karmanya Slathia

S/O Shri Virender Slathia

**R/O H.No. F-792, Lane No. 6, Suraj Nagar, TalabTillo, Tehsil & District
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-479-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31605-12 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karmanya Slathia, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1698 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Mamta Bali
D/O Shri Rakesh Bali
R/O Vijaypur Camp, Samba, Tehsil Vijaypur & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-480-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

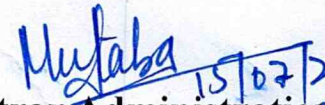
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 31613-20 RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mamta Bali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1699 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mohd Assim Idnan Wani
S/O Shri Gulam Mohd
R/O Latti, Chappar, Village Latti, Tehsil Latti and District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-481-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31621-28 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Assim Idnan Wani, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1700 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mohd Basat Younis Sudhan

S/O Shri MohdYounis

R/O Chhajla, P.O Chhajla, Village Chhajla, Tehsil Mankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-482-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31629-36 /RG/LP Dated: 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Basat Younis Sudhan, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1701 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Ashim Nanda

S/O Shri Juginder Pal Nanda

R/O H.No. 166/B, Ram Vihar, Mohalla Old Janipur, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-476-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 31637-44 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashim Nanda, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

(22)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1702- of 2026/RG/LP

Dated: — 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mohd Tanveer

S/O Shri Dil Mohd

R/O Sarote, Village Sarote, Tehsil Bhalwal and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-483-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 31644-3651/RG/LP Dated: — 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Tanveer**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1601 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mohd. Usman Khan

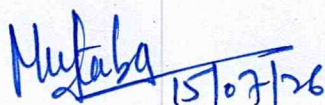
S/o Shri Nishat Ahmed Khan

R/o Village Gatha, Tehsil Bhaderwah District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-484-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

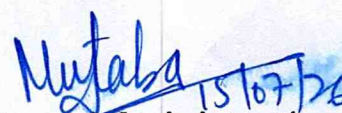
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 31477-84 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd. Usman Khan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: — 1682 of 2026/RG/LP

Dated: — 16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Mohit Gupta
S/O Shri Sham Parshad
R/O Ward No. 2, Kathua, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-485-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31485-92 /RG/LP Dated: — 16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Gupta, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1683 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Mubeen Talib

D/O Shri Talib Hussain

R/O Draba, DrabaChandراسي, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-486-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31493-500 /RG/LP Dated: -16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mubeen Talib, Advocate**
.....for information and necessary action.

Muftaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1684 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Nikhil Sharma
S/O Shri Sudershan Kumar
R/O C/O Evergreen Model Academy, Ward No. 21, Kallar, Tehsil & District
Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-487-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31501-08 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Sharma, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: —1685 of 2026/RG/LP

Dated: —16 .07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Rahies Choudhary
S/O Shri Mohd. Aslam
R/O Nalla Palyarni, Dudaj, Tehsil Darhal, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-488-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31509-16 /RG/LP Dated: —16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahies Choudhary**, Advocate
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: —1686 of 2026/RG/LP

Dated: —16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Rudhav Bhalwal
S/O Shri Lakhdeep Singh
R/O Mishriwala, Tehsil Bhalwal and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-489-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31517-24 /RG/LP Dated: —16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rudhav Bhalwal**, Advocate
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: -1687 of 2026/RG/LP

Dated: -16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Sadaqat Ali
S/O Shri Mohd Qayoom
R/O Panjgrain, P/O Ghambir Brahmana, Village Panjgrain, Tehsil
Manjakote, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-490-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31595-32 /RG/LP Dated: -16 .07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadaqat Ali, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1688 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Tufail Ahmed
S/O Shri MohdShafi
R/O BuppSarar, Village Bupp Sarar, Tehsil Chenani, District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-491-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

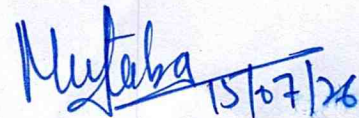
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 31533-40 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tufail Ahmed, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1689 of 2026/RG/LP

Dated: 16.07.2026

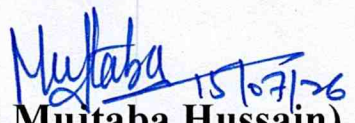
It is hereby notified that vide High Court Order Dated 09.07.2026

Mr. Vijay Kumar
S/O Shri Chaman Lal
R/O Village Guraha Brahmana, P.O Guraha Brahmana, Tehsil Akhnoor and
District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-492-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

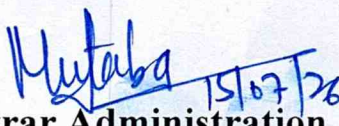
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 31541-48 /RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vijay Kumar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1690 of 2026/RG/LP

Dated: 16.07.2026

It is hereby notified that vide High Court Order Dated 09.07.2026

Ms. Vijayta Kashyap

D/O Shri Bodh Raj

**R/O Ward No. 7, P.O Hiranagar (184142), Tehsil Hiranagar and
District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-493-2026 on the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 15/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 31549-56/RG/LP Dated: 16.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vijayta Kashyap, Advocate**
.....for information and necessary action.

Mujtaba 15/07/26
Registrar Administration